

## RATIFIED MINUTES

### DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

#### **MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 01/81 SCHEDULED TO BE HELD ON 06.04.2010 BUT ACTUALLY HELD ON 13.04.2010.**

The Meeting No. 01/81 of Norms Committee-II was held on 13.04.2010 for the licensing year 2010-2011 under the Chairmanship of Sh. A. KOMU, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

| <u>S.No</u> | <u>Name of the representatives &amp; their Designation</u> | <u>Deptt.</u> |
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| 1.          | Sh. S.K. Jain, DO                                          | DHI           |
| 2.          | Sh. Gajraj Singh                                           | DHI           |
| 3.          | Sh. K.K. Funda, Asst. Dir.                                 | DC(MSME)      |
| 4.          | Sh. Narendra Vashista, FTDO                                | DGFT          |

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| 1 | Case No.:2/1/81-ALC2/2010                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | Party Name:RPG CABLES LIMITED,  | Meet No/Date:1/81-ALC2/2010<br>06.04.2010 | Status: Deferred and Re-indexed |
|   | HQ File :01/81/050/00536/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | RLA File :03/95/040/00521/AM09/ | Lic.No/Date:0310505808<br>05.02.2009      | Defer<br>Date:08.06.2010        |
|   | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 01/81 scheduled to be held on 06.04.2010 but actually held on 13.04.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 08.06.2010: - <div style="text-align: center; margin-top: 10px;">i. Information in respect of Sl.No. 12 of Standard Deficiency Format.</div> |                                 |                                           |                                 |

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| 2 | Case No.:12/1/81-ALC2/2010 | Party Name:RAM RATNA WIRES LIMITED | Meet No/Date:1/81-ALC2/2010<br>06.04.2010 | Status:Approved |
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| HQ File :01/81/050/00546/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :03/95/040/00787/AM09/ | Lic.No/Date:0310522333<br>02.06.2009 |  |
| <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 01/81 scheduled to be held on 06.04.2010 but actually held on 13.04.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-</p> <ol style="list-style-type: none"> <li>1. Taking clue from SION C-1323, quantity of import item at Sl. No. 1 may be allowed as 101000 Kgs. inclusive of 1 % wastage.</li> <li>2. Taking clue from SION C-206, quantity of import item at Sl. No. 2 may be allowed upto 5% of FOB value of exports.</li> </ol> <p>R/A may take suitable consequential action accordingly.</p> |                                 |                                      |  |

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| 3 | <b>Case No.:13/1/81-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | Party Name:RPG CABLES LIMITED,  | Meet No/Date:1/81-ALC2/2010<br>06.04.2010 | <b>Status: Deferred and Re-indexed</b> |
|   | HQ File :01/81/050/00547/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | RLA File :03/95/040/01032/AM09/ | Lic.No/Date:0310532963<br>10.08.2009      | Defer<br>Date:08.06.2010               |
|   | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 01/81 scheduled to be held on 06.04.2010 but actually held on 13.04.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 08.06.2010: -</p> <ol style="list-style-type: none"> <li>1. Information in respect of Sl.No. 12 of Standard Deficiency Format.</li> </ol> |                                 |                                           |                                        |

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| 4 | <b>Case No.:34/1/81-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                                                      | Party Name:INJECTOPLAST PVT.LTD | Meet No/Date:1/81-ALC2/2010<br>06.04.2010 | <b>Status: Deferred and Re-indexed</b> |
|   | HQ File :01/81/050/00568/AM10/                                                                                                                                                                                                                                                                                                                                                                                         | RLA File :06/24/040/00022/AM10/ | Lic.No/Date:0610016249<br>02.09.2009      | Defer<br>Date:08.06.2010               |
|   | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 01/81 scheduled to be held on 06.04.2010 but actually held on 13.04.2010. The Committee decided that a copy of the application may be forwarded to C&amp;PC &amp; DC(MSME) for comments. The case stands deferred and to be relisted on 08.06.2010</p> |                                 |                                           |                                        |

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| 5 | <b>Case No.:40/1/81-ALC2/2010</b> | Party Name:INNO FAB (INDIA)PVT LTD. | Meet No/Date:1/81-ALC2/2010<br>06.04.2010 | <b>Status: Deferred and Re-indexed</b> |
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| HQ File :01/81/050/00574/AM10/                                                                                                                                                                                                                                                                                                                                       | RLA File :09/24/040/00243/AM10/ | Lic.No/Date:0910039371<br>23.09.2009 | Defer<br>Date:08.06.2010 |
| <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 01/81 scheduled to be held on 06.04.2010 but actually held on 13.04.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 08.06.2010. |                                 |                                      |                          |

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| 6 | <b>Case No.:31/1/81-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:MIRC ELECTRONICS LIMITED. | Meet No/Date:1/81-ALC2/2010<br>06.04.2010 | <b>Status: Deferred and Re-indexed</b> |
|   | HQ File :01/81/050/00565/AM10/                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :03/95/040/00417/AM10/      | Lic.No/Date:0310542887<br>28.10.2009      | Defer<br>Date:08.06.2010               |
|   | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 01/81 scheduled to be held on 06.04.2010 but actually held on 13.04.2010. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 08.06.2010. |                                      |                                           |                                        |

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| 7 | <b>Case No.:6/1/81-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:RATNESH METAL INDUSTRIES PVT. LTD | Meet No/Date:1/81-ALC2/2010<br>06.04.2010 | <b>Status: Deferred and Re-indexed</b> |
|   | HQ File :01/81/050/00540/AM10/                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :08/24/040/00220/AM10/              | Lic.No/Date:0810084403<br>25.11.2009      | Defer<br>Date:08.06.2010               |
|   | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 01/81 scheduled to be held on 06.04.2010 but actually held on 13.04.2010. The committee observed that the comments from MOS are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 08.06.2010. |                                              |                                           |                                        |

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| 8 | <b>Case No.:11/1/81-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | Party Name:ROTOMAG MOTORS AND CONTROLS P LTD | Meet No/Date:1/81-ALC2/2010<br>06.04.2010 | <b>Status: Deferred and Re-indexed</b> |
|   | HQ File :01/81/050/00545/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | RLA File :34/24/040/00125/AM10/              | Lic.No/Date:3410025758<br>01.12.2009      | Defer<br>Date:08.06.2010               |
|   | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 01/81 scheduled to be held on 06.04.2010 but actually held on 13.04.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 08.06.2010: -<br><br>1. Information in respect of Sl.No. 4, 5 & 11 of Standard Deficiency Format-Export product wise. |                                              |                                           |                                        |

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| 9 | <b>Case No.:17/1/81-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                    | Party Name:SUNCHIRIN AUTOPARTS INDIA PVT. LTD. | Meet No/Date:1/81-ALC2/2010<br>06.04.2010 | <b>Status: Deferred and Re-indexed</b> |
|   | HQ File :01/81/050/00551/AM10/                                                                                                                                                                                                                                                                                                                                       | RLA File :07/24/040/00329/AM10/                | Lic.No/Date:0710068636<br>02.12.2009      | Defer<br>Date:08.06.2010               |
|   | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 01/81 scheduled to be held on 06.04.2010 but actually held on 13.04.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 08.06.2010. |                                                |                                           |                                        |

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| 10 | <b>Case No.:3/1/81-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                                                              | Party Name:TRANSLOY INDIA PVT. LTD., | Meet No/Date:1/81-ALC2/2010<br>06.04.2010 | <b>Status: Deferred and Re-indexed</b> |
|    | HQ File :01/81/050/00537/AM10/                                                                                                                                                                                                                                                                                                                                                                                                | RLA File :03/95/040/00558/AM10/      | Lic.No/Date:0310549022<br>03.12.2009      | Defer<br>Date:08.06.2010               |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 01/81 scheduled to be held on 06.04.2010 but actually held on 13.04.2010. NC decided that one more copy of application may be forwarded to DC(MSME) as the earlier one in stated to be not received. The case stands deferred and to be re-listed on 08.06.2010. |                                      |                                           |                                        |

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| 11 | <b>Case No.:8/1/81-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:VINDHYA TELELINKS LTD., | Meet No/Date:1/81-ALC2/2010<br>06.04.2010 | <b>Status: Deferred and Re-indexed</b> |
|    | HQ File :01/81/050/00542/AM10/                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :11/24/040/00035/AM10/    | Lic.No/Date:1110021383<br>03.12.2009      | Defer<br>Date:08.06.2010               |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 01/81 scheduled to be held on 06.04.2010 but actually held on 13.04.2010. The committee observed that the comments from DOT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 08.06.2010. |                                    |                                           |                                        |

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| 12 | <b>Case No.:39/1/81-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                            | Party Name:AMPHENOL OMNICONNECT INDIA PVT LTD | Meet No/Date:1/81-ALC2/2010<br>06.04.2010 | <b>Status: Deferred and Re-indexed</b> |
|    | HQ File :01/81/050/00573/AM10/                                                                                                                                                                                                                                                                                                                                                               | RLA File :04/24/040/00213/AM10/               | Lic.No/Date:0410109932<br>04.12.2009      | Defer<br>Date:08.06.2010               |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 01/81 scheduled to be held on 06.04.2010 but actually held on 13.04.2010. NC decided that a copy of the application of the firm may be referred to MIT for comments. The case stands deferred and to be relisted on 08.06.2010. |                                               |                                           |                                        |

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| 13 | <b>Case No.:5/1/81-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:S.P.FABRICATORS PVT.LTD. | Meet No/Date:1/81-ALC2/2010<br>06.04.2010 | <b>Status: Deferred and Re-indexed</b> |
|    | HQ File :01/81/050/00539/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :03/95/040/00581/AM10/     | Lic.No/Date:0310549643<br>08.12.2009      | Defer<br>Date:08.06.2010               |
|    | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 01/81 scheduled to be held on 06.04.2010 but actually held on 13.04.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 08.06.2010: -</p> <p>1. Information in respect of Sl.No. 4, 5 &amp; 11 of Standard Deficiency Format-Export product wise.</p> |                                     |                                           |                                        |

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| 14 | <b>Case No.:9/1/81-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | Party Name:VINDHYA TELELINKS LTD., | Meet No/Date:1/81-ALC2/2010<br>06.04.2010 | <b>Status:Approved</b> |
|    | HQ File :01/81/050/00543/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | RLA File :11/24/040/00031/AM10/    | Lic.No/Date:1110021422<br>10.12.2009      |                        |
|    | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 01/81 scheduled to be held on 06.04.2010 but actually held on 13.04.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-</p> <p>1. Quantity of import item at Sl. No. 1 may be allowed as 351863 Kgs. inclusive of 1 % wastage.<br/>2. Quantity of import item at Sl. No. 2 may be allowed as 316823 Kgs inclusive of 5% wastage.</p> <p>R/A may take suitable consequential action accordingly.</p> |                                    |                                           |                        |

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| 15 | <b>Case No.:7/1/81-ALC2/2010</b>                                                                                                                                                                                                                                                  | Party Name:RATNAMANI METALS & TUBES LIMITED | Meet No/Date:1/81-ALC2/2010<br>06.04.2010 | <b>Status:Approved</b> |
|    | HQ File :01/81/050/00541/AM10/                                                                                                                                                                                                                                                    | RLA File :08/24/040/00265/AM10/             | Lic.No/Date:0810085375<br>30.12.2009      |                        |
|    | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 01/81 scheduled to be held on 06.04.2010 but actually held on 13.04.2010. Based on the recommendations of the</p> |                                             |                                           |                        |

representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

Taking clue from SION C 1291, quantities of import items may be allowed as under:

1. Word "relevant" may be pre-fixed with the description of import item at S.No. 1 and its quantity may be allowed as 1289.94 MT inclusive of 5% wastage.
2. Quantities of import item at S.No. 2,3 & 4 may be allowed as 2280 KGs, 4656 KGs and 60715 KGs respectively.
3. Import items at S.No. 5 & 6 may be allowed as applied for being 0.4% of FOB value of exports.

R/A may take suitable consequential action accordingly.

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| 16 | <b>Case No.:</b> 18/1/81-ALC2/2010                                                                                                                                                                                                                                                                                                                                                                                               | Party Name:VIDEOCON INDUSTRIES LIMITED | Meet No/Date:1/81-ALC2/2010<br>06.04.2010 | <b>Status: Deferred and Re-indexed</b> |
|    | HQ File :01/81/050/00552/AM10/                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :03/95/040/00640/AM10/        | Lic.No/Date:0310553146<br>31.12.2009      | Defer<br>Date:08.06.2010               |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 01/81 scheduled to be held on 06.04.2010 but actually held on 13.04.2010. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 08.06.2010. |                                        |                                           |                                        |

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| 17 | <b>Case No.:</b> 20/1/81-ALC2/2010                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | Party Name:RATNAVEER STAINLESS PRODUCTS (PVT) LTD, | Meet No/Date:1/81-ALC2/2010<br>06.04.2010 | <b>Status: Deferred and Re-indexed</b> |
|    | HQ File :01/81/050/00554/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | RLA File :34/24/040/00171/AM10/                    | Lic.No/Date:3410026016<br>31.12.2009      | Defer<br>Date:08.06.2010               |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 01/81 scheduled to be held on 06.04.2010 but actually held on 13.04.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 08.06.2010: -<br><br><ol style="list-style-type: none"> <li>1. Separate quantities of Fix &amp; Vario Roofing Hooks.</li> <li>2. Thickness of item of import.</li> <li>3. Information in respect of S.No. 5 of Standard Deficiency Format.</li> <li>4. Weight of nut, screws etc. in the export product.</li> </ol> |                                                    |                                           |                                        |

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| 18 | <b>Case No.:22/1/81-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:TITANIUM TANTALUM PRODUCTS LIMITED | Meet No/Date:1/81-ALC2/2010<br>06.04.2010 | <b>Status:Approved</b> |
|    | HQ File :01/81/050/00556/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :04/24/040/00248/AM10/               | Lic.No/Date:0410110799<br>12.01.2010      |                        |
|    | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 01/81 scheduled to be held on 06.04.2010 but actually held on 13.04.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-</p> <ol style="list-style-type: none"> <li>1. Word “relevant” may be prefixed with the description of import item at Sl. No.1 and quantity of this item may be allowed as 2178 Kgs. inclusive of 5% wastage.</li> <li>2. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e.7 Kgs.</li> </ol> <p>R/A may take suitable consequential action accordingly.</p> |                                               |                                           |                        |

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| 19 | <b>Case No.:10/1/81-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | Party Name:ROTOMAG MOTORS AND CONTROLS P LTD | Meet No/Date:1/81-ALC2/2010<br>06.04.2010 | <b>Status: Deferred and Re-indexed</b> |
|    | HQ File :01/81/050/00544/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | RLA File :34/24/040/00180/AM10/              | Lic.No/Date:3410026142<br>13.01.2010      | Defer<br>Date:08.06.2010               |
|    | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 01/81 scheduled to be held on 06.04.2010 but actually held on 13.04.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 08.06.2010: -</p> <ol style="list-style-type: none"> <li>1. Information in respect of Sl.No. 4, 5 &amp; 11 of Standard Deficiency Format-Export product wise.</li> </ol> |                                              |                                           |                                        |

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| 20 | <b>Case No.:14/1/81-ALC2/2010</b>                                                                                                                                                                                                                                                            | Party Name:RATNAVEER STAINLESS PRODUCTS (PVT) LTD, | Meet No/Date:1/81-ALC2/2010<br>06.04.2010 | <b>Status: Deferred and Re-indexed</b> |
|    | HQ File :01/81/050/00548/AM10/                                                                                                                                                                                                                                                               | RLA File :34/24/040/00178/AM10/                    | Lic.No/Date:3410026127<br>13.01.2010      | Defer<br>Date:08.06.2010               |
|    | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 01/81 scheduled to be held on 06.04.2010 but actually held on 13.04.2010. On the recommendation of the representative of</p> |                                                    |                                           |                                        |

DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 08.06.2010: -

1. Separate quantities of Fix & Vario Roofing Hooks.
2. Thickness of item of import.
3. Information in respect of S.No. 5 of Standard Deficiency Format.
4. Weight of nut, screws etc. in the export product.

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| 21 | <b>Case No.:21/1/81-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | Party Name:RATNAVEER STAINLESS PRODUCTS (PVT) LTD, | Meet No/Date:1/81-ALC2/2010<br>06.04.2010 | <b>Status: Deferred and Re-indexed</b> |
|    | HQ File :01/81/050/00555/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | RLA File :34/24/040/00177/AM10/                    | Lic.No/Date:3410026128<br>13.01.2010      | Defer<br>Date:08.06.2010               |
|    | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 01/81 scheduled to be held on 06.04.2010 but actually held on 13.04.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 08.06.2010: -</p> <ol style="list-style-type: none"> <li>i. Separate quantities of Fix &amp; Vario Roofing Hooks.</li> <li>ii. Thickness of item of import.</li> <li>iii. Information in respect of S.No. 5 of Standard Deficiency Format.</li> <li>iv. Weight of nut, screws etc. in the export product.</li> </ol> |                                                    |                                           |                                        |

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| 22 | <b>Case No.:32/1/81-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | Party Name:ABIR INFRASTRUCTURE PRIVATE LIMITED | Meet No/Date:1/81-ALC2/2010<br>06.04.2010 | <b>Status: Deferred and Re-indexed</b> |
|    | HQ File :01/81/050/00566/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | RLA File :05/23/040/00159/AM10/                | Lic.No/Date:0510256336<br>14.01.2010      | Defer<br>Date:08.06.2010               |
|    | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 01/81 scheduled to be held on 06.04.2010 but actually held on 13.04.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 08.06.2010: -</p> <ol style="list-style-type: none"> <li>1. Information in respect of Sl.No. 4, 5, 11 &amp; 11(a) of Standard Deficiency Format-Export product wise.</li> </ol> |                                                |                                           |                                        |



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| 23 | <b>Case No.:</b> 4/1/81-ALC2/2010                                                                                                                                                                                                                                                                                                                                                                                                                            | Party Name:V.K.UDYOG LTD.       | Meet No/Date:1/81-ALC2/2010<br>06.04.2010 | <b>Status:</b> Approved |
|    | HQ File :01/81/050/00538/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                               | RLA File :02/24/040/00199/AM10/ | Lic.No/Date:0210136540<br>15.01.2010      |                         |
|    | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 01/81 scheduled to be held on 06.04.2010 but actually held on 13.04.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per GN-4.</p> <p>R/A may take suitable consequential action accordingly.</p> |                                 |                                           |                         |

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| 24 | <b>Case No.:</b> 19/1/81-ALC2/2010                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | Party Name:SHAKTI INSULATED WIRES PVT. LTD., | Meet No/Date:1/81-ALC2/2010<br>06.04.2010 | <b>Status:</b> Approved |
|    | HQ File :01/81/050/00553/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | RLA File :03/95/040/00600/AM10/              | Lic.No/Date:0310556755<br>25.01.2010      |                         |
|    | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 01/81 scheduled to be held on 06.04.2010 but actually held on 13.04.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-</p> <p>1. Quantities of import items at S.No. 1 &amp; 2 may ;be allowed as applied for ie. 97970 Kgs. and 3030 Kgs. respectively inclusive of 1% wastage.</p> <p>R/A may take suitable consequential action accordingly.</p> |                                              |                                           |                         |

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| 25 | <b>Case No.:</b> 42/1/81-ALC2/2010                                                                                                                                                                                                                                                                                                                                                                          | Party Name:GLOBAL WIND POWER LTD. | Meet No/Date:1/81-ALC2/2010<br>06.04.2010 | <b>Status:</b> Deferred and Re-indexed |
|    | HQ File :01/81/050/00576/AM10/                                                                                                                                                                                                                                                                                                                                                                              | RLA File :03/94/040/00676/AM10/   | Lic.No/Date:0310556824<br>25.01.2010      | Defer<br>Date:08.06.2010               |
|    | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 01/81 scheduled to be held on 06.04.2010 but actually held on 13.04.2010. NC observed that copy of the application has been received and forwarded to C&amp;PC for comments. The case stands deferred and to be relisted on 08.06.2010.</p> |                                   |                                           |                                        |

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| 26                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | <b>Case No.:36/1/81-ALC2/2010</b> | Party Name:APAR INDUSTRIES LIMITED | Meet No/Date:1/81-ALC2/2010<br>06.04.2010 | <b>Status:Approved</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | HQ File :01/81/050/00570/AM10/    | RLA File :34/24/040/00143/AM10/    | Lic.No/Date:3410026185<br>27.01.2010      |                        |
| <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 01/81 scheduled to be held on 06.04.2010 but actually held on 13.04.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-</p> <p>1. Quantity of import item may be allowed as applied for i.e. 15.6 MT inclusive of 4% wastage after taking clue from SION C-1.</p> <p>R/A may take suitable consequential action accordingly.</p> |                                   |                                    |                                           |                        |

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| 27                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | <b>Case No.:41/1/81-ALC2/2010</b> | Party Name:GLASTRONIX           | Meet No/Date:1/81-ALC2/2010<br>06.04.2010 | <b>Status: Deferred and Re-indexed</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | HQ File :01/81/050/00575/AM10/    | RLA File :07/24/040/00396/AM10/ | Lic.No/Date:0710069709<br>29.01.2010      | Defer<br>Date:08.06.2010               |
| <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 01/81 scheduled to be held on 06.04.2010 but actually held on 13.04.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 08.06.2010: -</p> <p>1. Information in respect of Sl.No. 3, 4, 5 &amp; 11 of Standard Deficiency Format-Export product wise.</p> |                                   |                                 |                                           |                                        |

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| 28                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | <b>Case No.:43/1/81-ALC2/2010</b> | Party Name:K.S.INSTRUMENTS PVT.LTD., | Meet No/Date:1/81-ALC2/2010<br>06.04.2010 | <b>Status: Deferred and Re-indexed</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | HQ File :01/81/050/00577/AM10/    | RLA File :07/24/040/00407/AM10/      | Lic.No/Date:0710069903<br>09.02.2010      | Defer<br>Date:08.06.2010               |
| <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 01/81 scheduled to be held on 06.04.2010 but actually held on 13.04.2010. On the recommendation of the representative of DC(MSME) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 08.06.2010: -</p> <p>1. Information in respect of Sl.No. 3, 4, 5 &amp; 11 of Standard Deficiency Format-Export product wise.</p> |                                   |                                      |                                           |                                        |

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| 29 | <b>Case No.:</b> 37/1/81-ALC2/2010                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | Party Name:EXIDE INDUSTRIES LTD | Meet No/Date:1/81-ALC2/2010<br>06.04.2010 | <b>Status:</b> Approved |
|    | HQ File :01/81/050/00571/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | RLA File :02/24/040/00226/AM10/ | Lic.No/Date:0210138016<br>16.02.2010      |                         |
|    | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 01/81 scheduled to be held on 06.04.2010 but actually held on 13.04.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-</p> <ol style="list-style-type: none"> <li>1. Import items from S.No. 1 to 6 may be allowed as per SION at S.No. C-1058</li> <li>2. Import item at S.No. 7 may be allowed on net to net basis.</li> </ol> <p>R/A may take suitable consequential action accordingly.</p> |                                 |                                           |                         |

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| 30 | <b>Case No.:</b> 38/1/81-ALC2/2010                                                                                                                                                                                                                                                                                                                                                                       | Party Name:ANJANI TECHNOPLAST LTD. | Meet No/Date:1/81-ALC2/2010<br>06.04.2010 | <b>Status:</b> Deferred and Re-indexed |
|    | HQ File :01/81/050/00572/AM10/                                                                                                                                                                                                                                                                                                                                                                           | RLA File :05/23/040/00184/AM10/    | Lic.No/Date:0510258638<br>16.02.2010      | Defer<br>Date:08.06.2010               |
|    | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 01/81 scheduled to be held on 06.04.2010 but actually held on 13.04.2010. NC decided that a copy of the application of the firm may be referred to C&amp;PC for comments. The case stands deferred and to be relisted on 08.06.2010.</p> |                                    |                                           |                                        |

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| 31 | <b>Case No.:</b> 45/1/81-ALC2/2010                                                                                                                                                                                                                                                                                                                                                                     | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:1/81-ALC2/2010<br>06.04.2010 | <b>Status:</b> Deferred and Re-indexed |
|    | HQ File :01/81/050/00579/AM10/                                                                                                                                                                                                                                                                                                                                                                         | RLA File :11/24/040/00044/AM10/             | Lic.No/Date:1110021822<br>18.02.2010      | Defer<br>Date:08.06.2010               |
|    | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 01/81 scheduled to be held on 06.04.2010 but actually held on 13.04.2010. NC observed that copy of the application has been received and forwarded to DHI for comments. The case stands deferred and to be relisted on 08.06.2010.</p> |                                             |                                           |                                        |

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| 32 | <b>Case No.:</b> 44/1/81-ALC2/2010 | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:1/81-ALC2/2010<br>06.04.2010 | <b>Status:</b> Deferred and Re-indexed |
|    | HQ File :01/81/050/00578/AM10/     | RLA File :05/23/040/00176/AM10/             | Lic.No/Date:0510259435<br>25.02.2010      | Defer Date:                            |

08.06.2010

**Decision :** The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 01/81 scheduled to be held on 06.04.2010 but actually held on 13.04.2010. NC observed that copy of the application has been received and forwarded to DHI for comments. The case stands deferred and to be relisted on 08.06.2010.

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| 33 | <b>Case No.:</b> 35/1/81-ALC2/2010                                                                                                                                                                                                                                                                                                                                                                                                                                           | Party Name:JINS EXIM PVT. LTD.  | Meet No/Date:1/81-ALC2/2010<br>06.04.2010 | <b>Status:Approved</b> |
|    | HQ File :01/81/050/00569/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                               | RLA File :03/94/040/01051/AM10/ | Lic.No/Date:0310563340<br>08.03.2010      |                        |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 01/81 scheduled to be held on 06.04.2010 but actually held on 13.04.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as Applied for on net to net basis.<br><br>R/A may take suitable consequential action accordingly. |                                 |                                           |                        |

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| 34 | <b>Case No.:</b> 33/1/81-ALC2/2010                                                                                                                                                                                                                                                                                                                                                            | Party Name:ASHLEY ALTEAMS INDIA PRIVATE LIMITED | Meet No/Date:1/81-ALC2/2010<br>06.04.2010 | <b>Status: Deferred and Re-indexed</b> |
|    | HQ File :01/81/050/00567/AM10/                                                                                                                                                                                                                                                                                                                                                                | RLA File :04/24/040/00306/AM10/                 | Lic.No/Date:0410112257<br>10.03.2010      | Defer<br>Date:08.06.2010               |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 01/81 scheduled to be held on 06.04.2010 but actually held on 13.04.2010. The Committee decided that the copy of the application may be forwarded to DOT for comments. The case stands deferred and to be relisted on 08.06.2010 |                                                 |                                           |                                        |

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| 35 | <b>Case No.:</b> 1/1/81-ALC2/2010                                                                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:MAHENDRA INDUSTRIES  | Meet No/Date:1/81-ALC2/2010<br>06.04.2010 | <b>Status: Deferred and Re-indexed</b> |
|    | HQ File :01/81/050/00535/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :07/24/040/00465/AM10/ | Lic.No/Date:0710070541<br>15.03.2010      | Defer<br>Date:08.06.2010               |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 01/81 scheduled to be held on 06.04.2010 but actually held on 13.04.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 08.06.2010. |                                 |                                           |                                        |

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| 36 | <b>Case No.:</b> 15/1/81-ALC2/2010 | Party Name:ADARSHA CONTROL SYSTEMS PVT | Meet No/Date:1/81-ALC2/2010 | <b>Status: Deferred and</b> |
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| HQ File :01/81/050/00549/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :07/21/040/01138/AM10/ | Lic.No/Date:0710070560<br>17.03.2010 | Defer Date:<br>08.06.2010 |
| <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 01/81 scheduled to be held on 06.04.2010 but actually held on 13.04.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 08.06.2010. |                                 |                                      |                           |

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| 37 | <b>Case No.:16/1/81-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:ADARSHA CONTROL SYSTEMS PVT LTD., | Meet No/Date:1/81-ALC2/2010<br>06.04.2010 | <b>Status: Deferred and Re-indexed</b> |
|    | HQ File :01/81/050/00550/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :07/21/040/01139/AM10/              | Lic.No/Date:0710070561<br>17.03.2010      | Defer Date:<br>08.06.2010              |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 01/81 scheduled to be held on 06.04.2010 but actually held on 13.04.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 08.06.2010. |                                              |                                           |                                        |

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| 38 | <b>Case No.:23/1/81-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:WELSPUN GUJARAT STAHL ROHREN LTD. | Meet No/Date:1/81-ALC2/2010<br>06.04.2010 | <b>Status: Deferred and Re-indexed</b> |
|    | HQ File :01/81/050/00557/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :34/24/040/00231/AM10/              | Lic.No/Date:3410026625<br>17.03.2010      | Defer Date:<br>08.06.2010              |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 01/81 scheduled to be held on 06.04.2010 but actually held on 13.04.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 08.06.2010. |                                              |                                           |                                        |

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| 39 | <b>Case No.:24/1/81-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:TATA BP SOLAR INDIA LTD. | Meet No/Date:1/81-ALC2/2010<br>06.04.2010 | <b>Status: Deferred and Re-indexed</b> |
|    | HQ File :01/81/050/00558/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :07/24/040/00419/AM10/     | Lic.No/Date:0710070585<br>18.03.2010      | Defer Date<br>08-06.2010               |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 01/81 scheduled to be held on 06.04.2010 but actually held on 13.04.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 08.06.2010. |                                     |                                           |                                        |

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| 40 | <b>Case No.:25/1/81-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:ESWARI METAL INDUSTRIES | Meet No/Date:1/81-ALC2/2010<br>06.04.2010 | <b>Status: Deferred and Re-indexed</b> |
|    | HQ File :01/81/050/00559/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :07/24/040/00461/AM10/    | Lic.No/Date:0710070587<br>18.03.2010      | Defer Date:<br>08.06.2010              |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 01/81 scheduled to be held on 06.04.2010 but actually held on 13.04.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 08.06.2010. |                                    |                                           |                                        |

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| 41 | <b>Case No.:26/1/81-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:ESWARI METAL INDUSTRIES | Meet No/Date:1/81-ALC2/2010<br>06.04.2010 | <b>Status: Deferred and Re-indexed</b> |
|    | HQ File :01/81/050/00560/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :07/24/040/00462/AM10/    | Lic.No/Date:0710070588<br>18.03.2010      | Defer Date:<br>08.06.2010              |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 01/81 scheduled to be held on 06.04.2010 but actually held on 13.04.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 08.06.2010. |                                    |                                           |                                        |

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| 42 | <b>Case No.:27/1/81-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:VEER-O- METALS PVT .LTD | Meet No/Date:1/81-ALC2/2010<br>06.04.2010 | <b>Status: Deferred and Re-indexed</b> |
|    | HQ File :01/81/050/00561/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :07/24/040/00467/AM10/    | Lic.No/Date:0710070640<br>22.03.2010      | Defer<br>Date08.06.2010                |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 01/81 scheduled to be held on 06.04.2010 but actually held on 13.04.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 08.06.2010. |                                    |                                           |                                        |

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| 43 | <b>Case No.:28/1/81-ALC2/2010</b>                                                                                                                                                                                                                                                         | Party Name:KALYANI THERMAL SYSTEMS LTD., | Meet No/Date:1/81-ALC2/2010<br>06.04.2010 | <b>Status: Deferred and Re-indexed</b> |
|    | HQ File :01/81/050/00562/AM10/                                                                                                                                                                                                                                                            | RLA File :31/24/040/00250/AM10/          | Lic.No/Date:3110042494<br>23.03.2010      | Defer Date:<br>08.06.2010              |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 01/81 scheduled to be held on 06.04.2010 but actually held on 13.04.2010. The Committee observed that the application of the |                                          |                                           |                                        |

firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 08.06.2010.

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| 44 | <b>Case No.:29/1/81-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:EXIDE INDUSTRIES LTD | Meet No/Date:1/81-ALC2/2010<br>06.04.2010 | <b>Status: Deferred and Re-indexed</b> |
|    | HQ File :01/81/050/00563/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :02/24/040/00245/AM10/ | Lic.No/Date:0210139945<br>25.03.2010      | Defer Date:<br>08.06.2010              |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 01/81 scheduled to be held on 06.04.2010 but actually held on 13.04.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 08.06.2010. |                                 |                                           |                                        |

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| 45 | <b>Case No.:30/1/81-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:TRANSLOY INDIA PVT. LTD., | Meet No/Date:1/81-ALC2/2010<br>06.04.2010 | <b>Status: Deferred and Re-indexed</b> |
|    | HQ File :01/81/050/00564/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :03/95/040/00862/AM10/      | Lic.No/Date:0310566656<br>25.03.2010      | Defer Date:<br>08.06.2010              |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 01/81 scheduled to be held on 06.04.2010 but actually held on 13.04.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 08.06.2010. |                                      |                                           |                                        |

## PART – B

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|--------------------|---------------------------------------|
| Case No. B - 01    | M/s. Sundram Fasteners Ltd., Chennai. |
| Meeting No. 01/81  | F.No.01/80/162/725/AM10/DES-II        |
| Dated 06 -04 -2010 |                                       |
|                    |                                       |

**Decision :** The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 01/81 scheduled to be held on 06.04.2010 but actually held on 13.04.2010. NC debated the matter and it was decided to clarify that the importer is having flexibility to import any one of the items or all the items, provided the same are used in the manufacturing of the export product.

R/A may take suitable consequential action accordingly.

PART – C – FRESH

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|--------------------|-------------------------------------------------------------------------------------|
| Case No. C- 01     | M/s. Welspun Gujarat Stahl Rohren Ltd., Mumbai received through EEPC India, Kolkata |
| Meeting No. 01/81  | F.No.01/80/162/728/AM10/DES-II                                                      |
| Dated 06 -04 -2010 |                                                                                     |
|                    |                                                                                     |

**Decision :** The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 01/81 scheduled to be held on 06.04.2010 but actually held on 13.04.2010. DIPP's comments were noted. However, since MOS representative was not present, it was decided to obtain comments of MOS also in the matter. The case stands deferred and to be relisted on 08.06.2010.

|                    |                                                            |
|--------------------|------------------------------------------------------------|
| Case No. C- 02     | Reference received from Policy Devision                    |
| Meeting No. 01/81  | F.No.01/80/162/748/AM10/DES-II                             |
| Dated 06 -04 -2010 |                                                            |
|                    | Verification of SION for the product "Graphite Electrodes" |

**Decision :** The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 01/81 scheduled to be held on 06.04.2010 but actually held on 13.04.2010. NC debated the reference from Policy division. It was decided to request EEPC to provide all industry data in the prescribed application, format with all necessary details, for revision of SION. The case stands deferred and to be relisted on 08.06.2010.

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|----------------------|----------------------------------------------|
| CASE NO. C - 03      | M/s Sahney Kirkwood Pvt. Nasik an 100% EOU.. |
| Meeting No. 01 /81   | F.No.01/81/162/793/AM'10/DES-II              |
| Dated: 06 – 04 -2010 |                                              |

**Decision :** The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 01/81 scheduled to be held on 06.04.2010 but actually held on 13.04.2010. DIPP representative informed that they had already forwarded their recommendation for fixation of norms to the EOU division in MOC during February 2008 itself. A copy of the same was studied by the committee and matter was debated. It was felt that BOA had not taken a decision on the recommendation, consequent delegation of powers for fixation of norms by NC in DGFT. Therefore, it was decided to accept DIPP comments and fix the norms accordingly. Recommendation of the DIPP are reproduced below:-

| Export item | Quantity | Input | Quantity |
|-------------|----------|-------|----------|
|             |          |       |          |



|                                                                                            |      |                         |                                            |
|--------------------------------------------------------------------------------------------|------|-------------------------|--------------------------------------------|
| <b>Strip Design</b> Mica splitting based V-Cones manufactured from Mica splitting sheets   | 1 Kg | Mica splitting sheets   | 1.33 Kgs/Kg content in the export product. |
| <b>Pancake design</b> Mica Splitting based V-cones manufactured from Mica splitting sheets | 1 Kg | Mica splitting sheets   | 1.40 Kgs/Kg content in the export product. |
| <b>Strip Design</b> Mica paper based V-cones manufactured from Mica paper sheets           | 1 Kg | Mica paper based sheets | 1.60 Kgs/Kg content in the export product. |
| <b>Pancake design</b> Mica paper based V-cones manufactured from Mica paper sheets         | 1 Kg | Mica paper based sheets | 1.50 Kgs/Kg content in the export product  |

R/A may take suitable consequential action accordingly.